

(2022) 05 GUJ CK 0042

In the Gujarat High Court

Case No : R/Criminal Misc.Application No. 8724 Of 2022

Narsinhbhai Mohanbhai Panchasara

APPELLANT

Vs

State Of Gujarat

RESPONDENT

Date of Decision : 12-05-2022

Acts Referred:

Code Of Criminal Procedure, 1973 — Section 439

Indian Penal Code, 1860 — Section 114, 120B, 193, 196, 199, 200, 464, 465, 466, 467, 468, 471

Citation : (2022) 05 GUJ CK 0042

Hon'ble Judges : Niral R. Mehta, J

Bench : Single Bench

Advocate : P P Majmudar, JK Shah

Final Decision : Allowed

Judgement

Niral R. Mehta, J

1. The present successive application is filed under Section 439 of the Code of Criminal Procedure, 1973, for regular bail in connection with FIR being C.R.No.11196004220169 of 2022 registered with Gotri Police Station, Vadodra for offence under Sections 193, 196, 199, 200, 464, 465, 466, 467, 468, 471, 120-B and 114 of IPC.

2. Learned Advocate appearing on behalf of the applicant submits that considering the nature of the offence, the applicant may be enlarged on regular bail by imposing suitable conditions.

3. Learned APP appearing on behalf of the respondent - State has opposed grant of regular bail looking to the nature and gravity of the offence.

4. Learned Advocates appearing on behalf of the respective parties do not press for further reasoned order.

5. Having heard the learned advocates for the parties and perusing the material

placed on record and taking into consideration the facts of the case, nature of allegations, gravity of offences, role attributed to the accused, without discussing the evidence in detail, this Court is of the opinion that this is a fit case to exercise the discretion and enlarge the applicant on regular bail.

6. This Court has considered following aspects,

(a) The investigation is over and the charge-sheet is filed.

(b) The applicant is behind the bars since 26.2.2022.

(c) Considering the peculiar fact that has weighed to this Court to grant bail to the present applicant, despite there is a serious offence, is his age i.e. 86 years. Therefore, only on the ground of humanity, the present application is considered.

(d) Considering the fact that since the charge-sheet has been filed and the investigation is over, no further custodial interrogation is required.

In the facts and circumstances of the present case, the case of the applicant deserves consideration and, therefore, I am inclined to consider the case of the applicant.

7. This Court has also taken into consideration the law laid down by the Hon'ble Apex Court in the case of Sanjay Chandra Vs. Central Bureau of Investigation, reported in [2012] 1 SCC 40.

8. Hence, the present application is allowed. The applicant is ordered to be released on regular bail in connection with FIR being C.R.No.11196004220169 of 2022 registered with Gotri Police Station, Vadodra on executing a personal bond of Rs.10,000/- (Rupees Ten Thousand only) with one surety of the like amount to the satisfaction of the trial Court and subject to the conditions that he shall;

[a] not take undue advantage of liberty or misuse liberty;

[b] not act in a manner injurious to the interest of the prosecution;

[c] surrender passport, if any, to the lower court within a week;

[d] not leave the India without prior permission of the concerned trial court;

[e] mark presence before the concerned Police Station between 1st to 10th day of every English calendar month for a period of six months between 11:00 a.m. and 2:00 p.m.;

[f] furnish the present address of residence to the Investigating Officer and also to the Court at the time of execution of the bond and shall not change the residence without prior permission of the concerned trial court;

9. The authorities shall adhere to its own Circular relating to COVID-19 and, thereafter, will release the applicant only if they are not required in connection with any other offence for the time being. If breach of any of the above conditions is committed, the Sessions Judge concerned will be free to issue

warrant or take appropriate action in the matter. Bail bond to be executed before the lower Court having jurisdiction to try the case. It will be open for the concerned Court to delete, modify and/or relax any of the above conditions, in accordance with law.

10. At the trial, the Trial Court shall not be influenced by the prima facie observations made by this Court in the present order.

11. Rule is made absolute to the aforesaid extent. Direct service is permitted. Registry to communicate this order to the concerned Court/authority by Fax or Email forthwith.